

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 148/94 in
OA 240/91

: Date of order 10.4.95

Hanuman Prasad

: Petitioner

v/s

Shri M. Ravindran and
Another.

: Respondents

Mr. R.N. Mathur

: Counsel for the petitioner

Mr. Manish Phandari

: Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.F. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Heard. In this case the necessary appellate order has already been passed on merits. A copy of the order of the Appellate Authority was not furnished to the petitioner. Now a copy of the same alongwith the reply to the Contempt Petition have been provided to the learned counsel for the petitioner. The same have been produced before us and taken on record. In the circumstances, this Contempt Petition has become infructuous, and it is hereby dismissed. Notices stand discharged.

(O.F. SHARMA)
MEMBER(A)

(GOPAL KRISHNA)
MEMBER(J)

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